

E. No.105/18

New No.651/18

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Lokesh Kumar Aggarwal, Ld. Counsel for the petitioner.
None for the respondents.

As no one is present on behalf of the respondent, matter is adjourned to 24.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.153/18

New No.917/18

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Varun Tyagi, Ld. Counsel for the petitioners.
None for the respondent.

Ld. Counsel for the petitioners submits that the matter has been settled and the petitioners wish to withdraw the present case. He submits that he will send an e-mail to the Court in this regard.

At his request, matter is adjourned to 10.08.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.154/18
New No.918/18
06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Varun Tyagi, Ld. Counsel for the petitioners.
None for the respondent.

Ld. Counsel for the petitioners submits that the matter has been settled and the petitioners wish to withdraw the present case. He submits that he will send an e-mail to the Court in this regard.

At his request, matter is adjourned to 10.08.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.1/20

New No.6/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As per the report of the Ahlmad/Asstt. Ahlmad, written statement has been filed on 05.03.2020.

Let copy of the written statement be supplied to the petitioner within 15 days from today, if it has not already been supplied.

Let copy of the rejoinder and evidence today by way of affidavit be supplied to the respondent atleast 03 days prior to the next date of hearing.

To come up for petitioner's evidence on 09.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.2/20

New No.7/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As per the report of the Ahlmad/Asstt. Ahlmad, written statement, documents, application for admission and denial of documents, documents and vakalatnama have been filed on 07.02.2020.

Let copy of the written statement, documents and aforementioned application be supplied to the petitioner within 15 days from today, if it has not already been supplied.

Let copy of the rejoinder and reply to the application for admission and denial of documents, if any be supplied to the respondent atleast 03 days prior to the next date of hearing.

To come up for consideration on the aforementioned application on 09.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.3/20

New No.8/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, summons remain unserved upon the respondent as the premises was found locked.

On filing of process fees, WhatsApp number, e-mail address and fax number of the respondent, issue summons for service upon the respondent by WhatsApp, e-mail and/or fax.

To come up on 29.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.4/20

New No.9/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, summons remain unserved upon the respondent as the premises was found locked.

On filing of process fees, WhatsApp number, e-mail address and fax number of the respondent, issue summons for service upon the respondent by WhatsApp, e-mail and/or fax.

To come up on 29.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.5/20

New No.10/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, summons were served upon the respondent and written statement has not been filed till date.

The 30 days time period available for filing of written statement from the date of service of summons has already expired.

The right of the respondent to file written statement is hereby closed.

To come up for ex-parte petitioner's evidence on 09.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.6/20

New No.11/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, summons were served upon the respondent and written statement has not been filed till date.

The 30 days time period available for filing of written statement from the date of service of summons has already expired.

The right of the respondent to file written statement is hereby closed.

To come up for ex-parte petitioner's evidence on 09.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.7/20

New No.12/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As per the report of the Ahlmad/Asstt. Ahlmad, written statement, documents, an application for admission and denial of documents, documents and vakalatnama have been filed on 07.02.2020.

Let copy of the written statement, documents and aforementioned application be supplied to the petitioner within 15 days from today, if it has not already been supplied.

Let copy of the rejoinder and reply to the application for admission and denial of documents, if any be supplied to the respondent atleast 03 days prior to the next date of hearing.

To come up for consideration on the aforementioned application on 09.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.8/20

New No.13/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, summons were served upon the respondent and written statement has not been filed till date.

The 30 days time period available for filing of written statement from the date of service of summons has already expired.

The right of the respondent to file written statement is hereby closed.

To come up for ex-parte petitioner's evidence on 09.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.44/20

New No.137/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Ld. Counsel for the petitioner.

None for the respondent.

Ld. Counsel for the petitioner submits that application for leave to defend has been filed belatedly.

A lenient view is taken and no adverse order is passed despite the absence of the respondent.

To come up for consideration on 17.08.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.43/20

New No.139/20

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for the petitioner.

Mr. O.P. Aggarwal, Ld. Counsel for the respondent.

Ld. Counsel for the respondent submits that application for leave to defend was filed, however, reply to it has not been filed till date.

Let reply to the application to leave to defend be filed within two months from today after supplying advance copy to the respondent.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast 07 days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 02.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

At this stage, Ld. Counsel for the petitioner has appeared.

He has been informed of the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.102/11

New No.78792/16

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for the petitioner.

Mr. S.K. Jha, Ld. Counsel for the respondent.

As no one is present on behalf of the petitioner, matter is adjourned for payment of cost and for cross-examination of PW-1, subject to payment of cost, to 10.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.630/14

New No.77153/16

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Sahil Kalra, Ld. Proxy Counsel for the petitioner.

None for the respondent.

At the request of Ld. Proxy Counsel for the petitioner, matter is adjourned to 25.11.2020 for payment of costs and for cross-examination of PW-2, subject to payment of cost.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.

New No.392/19

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 10.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.85/14

New No.78885/16

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Sonal Sinha, Ld. Counsel for the petitioners.

None for the respondents.

Record is perused.

In view of the aforementioned order of the Hon'ble High Court, evidence cannot be recorded in contested cases. As such, matter is adjourned for respondents' evidence to 04.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.43/12

New No.78621/16

06.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Sidharth Aggarwal, Ld. Counsel for the petitioner.

None for the respondent.

None for the applicant.

It is submitted on behalf of the petitioner that reply to the application of the petitioner under Section 15(2) of the Delhi Rent Control Act has not been filed till date.

Record is perused. To come up for arguments on the application under Order 1 Rule 10 of Code of Civil Procedure and on application under Section 15(2) of the Delhi Rent Control Act on 14.12.2020.

Let copy of the reply to the aforementioned applications, be supplied to the applicant atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.1073/14

New No.77223/16

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 11.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

M. No.18/12

New No.52/17

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 11.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.138/18

New No.651/18

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for the petitioner.

Mr. Naved Azam, Ld. LAC for the respondent.

As no one is present on behalf of the petitioner, matter is adjourned for further proceedings to 16.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.157/19

New No.770/19

06.08.2020

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Ld. Counsel for the petitioner.

None for the respondent.

Ld. Counsel for the petitioner submits that despite repeated opportunities, the respondent has not filed the rejoinder to the reply to the application for leave to defend.

He requests that the right of the respondent to file rejoinder be closed.

Record is perused.

On the last date of hearing, the matter was adjourned at the request of the Ld. Counsel for the respondent. He had sought adjournment for filing of rejoinder. His request was opposed, however, the Court had taken a lenient view and had allowed the request for adjournment.

More than six months have passed from the last date of hearing and as per the endorsement of the Ahlmad/Asstt. Ahlmad, rejoinder has not been filed.

The Court does not deem it fit to grant more time to the respondent for filing of the rejoinder.

To come up for arguments on application for leave to defend on 17.08.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.202/19
New No.868/19
06.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for the petitioner.
Mr. Vikrant, Ld. Proxy Counsel for the respondent.

Ld. Proxy Counsel for the respondent submits that copy of the reply to the application for leave to defend has not been supplied to the respondent till date.

As no one is present on behalf of the petitioner, matter is adjourned for arguments on application for leave to defend on 01.12.2020. Let reply to the application be filed within three months from today after supplying the advance copy to the respondent.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.306/19

New No.2616/19

06.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for the petitioner.

Mr. Subhash, Ld. Counsel for the respondent.

Ld. Counsel for the respondent submits that he has not received copy of the reply to the objections.

Record is perused.

To come up for arguments on objections on 24.11.2020. Let copy of the reply to the objections be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

E. No.133/13

New No.78872/16

06.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 11.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020

Krishna

Vs.

Mahinder Singh (since deceased) through LRs

New No.237/20

06.08.2020

Fresh petition was received today by way of assignment. It be checked and registered.

File was not taken up on 04.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

The present case has been filed against a person who is admittedly dead.

The petitioner is granted an opportunity to file a correct memo of parties. To come up on 10.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
06.08.2020